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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**IA no. 313/2017 in C.P. (I.B) No. 68/10/NCLT/AHM/2017**

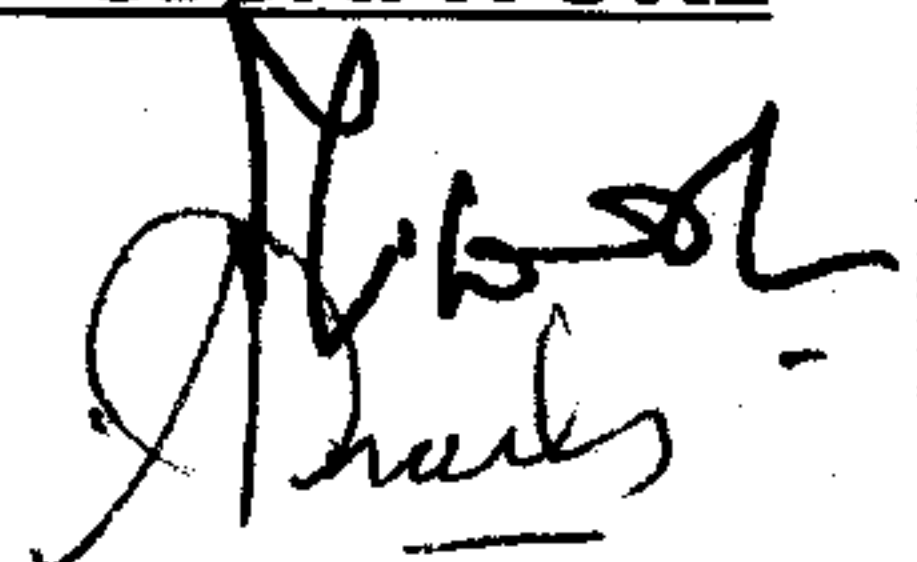
Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.10.2017**

Name of the Company: Rajmal M Jain, Promoter  
(Metal Holding India Pvt Ltd.)

V/s.  
Indian Overseas Bank & Anr.

Section of the Companies Act: Section 27 of the Insolvency and Bankruptcy  
Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	NINE SH SONI ANKITA CHAUHAN	Advocate "	Resp. no.1 "	
2.	Krina R. Parekh For and on behalf of Arjun R. Sheth	Advocate	Petitioner	K. R. Parekh

**ORDER**

Learned Advocate Ms. Krina Parekh i/b Learned Advocate Mr Arjun Sheth present for Applicant. Learned Advocate Mr. Minesh Soni with Learned Advocate Ms. Ankita Chauhan present for Respondent in IA 313/2017.

Proof of service of notice of date of hearing on IRP filed.

Written submissions filed by Applicant.

Heard arguments of both sides counsel.

For orders, list the matter on 27.10.2017.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 24th day of October, 2017.